- (i) Letter dated June 15, 1974 from Sardar Swaran Singh, Minister of External Affaiss, to Mr. Aziz Ahmed, Minister of State for Defence and Foreign Affairs, Government of Pakistan.
- (ii) Letter dated July, 9, 1974, from Mr. Aziz Ahmed, to Sardar Swaran Singh.
- (iii) Letter dated August 2, 1974 from Sardar Swaran Singh to Mr. Aziz Ahmed.
- (iv) Letter dated August. 10, 1974 from Mr. Aziz Ahmed to Sardar Swaran Singh.
- (v) Letter dated August 20, 1974 from Sardar Swaran Singh to Mr. Aziz Ahmed.

[Placed in Library. Se-?No LT—8258/74 for (p to (v)]

I Tenth Annual Report and Accounts (1972-73) of the Gujarat Mineral Development Corporation Limited, Ahmedabad and related papers

IL Aluminium (Control) Amendment Order, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): Sir, I beg to lay on the Table:

- I. A copy each of the following papers, under sub-section (3) of section 619A of the Companies Act, 1956, read with sub clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Guiarat:
 - (j) Tenth Annual Report and Accounts of the Gujarat Mineral Development Corporation Limited, Ahmedabad, for the year 1972-73, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) Review (in English and Hindi) by Government on the working of the Corporation.

[Placed in Library See No. LT—8251/74 for (0 an t (ii).,

II. A copy (in English and Hindi) of the Ministry of Steel and Mines (Department of Mines) Notification S.O. No. 440(E), dated the 17th July, 1974, publishing the Aluminium (Control) Amendment Order, 1974, under sub-section (6) of Section 3 of ihe Essential Comtnodites Act, 1955.

[Placed in Library. See No. LT—8250/74]

I.Annual Report 1972-73 ol the Central Coal Mines Rescue Stations Commit tee, Dhanbad

II. The Contract Labour (Regulation and Abolition) Central (Second Amendment) Rules, 1974

m the Table

THE DEPUTY MINISTER IN THI MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): Sir, I beg to lay on ths Table—

- I. A copy (in English and Hindi) of the Annual Report of the Central Coal Mines Rescue Stations Committee, Dhanbad, for. the year 1972-73. [Placed in Library. See No. LT—8253/74].
- II. A copy (in English and Hindi) »f the Ministry of Labour Notification G.S.R. No. 870, dated the 26th July, 1974, publisbint the Contract Labour (Regulation and Abolition) Central (Second Amendment) Rules, 1974, under sub-section (3), of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970. [Placed in Library-See No. LT—8252/74).

PRESENTATION OF PETITION

SHRI KALI MUKHERJEE (West Bengal): Mr. Deputy Chairman, Sir, I beg to present a petition singed by Shri R.C. Pandey, General Secretary, All India Federation of Income-tax Gazetted Services Associations, New Delhi, praying for the repeal of the Income-tax Officers (Class I) Service (Regulation of Seniority) Rules, 1973 and for the framing of fresh seniority rules in lieu thereof. I may be permitted to present this petition as it raises very important issues relating to a sensitive service, namely, Income-tax Service.

12.41 P.M.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS) FOR THE YEAR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands (August, 1974) for Grants for Expenditure of the Central Government (Excluding Railways) for the year 1974-75.